

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No. 496.....199 6

S. Rama Kumari.....Applicant (s)

Versus

Union of India & ors.....Respondent (s)


Sr. No. Date

Order with Signature

12.7.96


REGISTER


Registrar

i. p. o. for 12850/
has been filed.

12/7/96.


1. 15.7.96

Heard Shri H.P. Rath learned counsel for the applicant. In this Original Application, the ~~applicant's~~ claim is to direct the Respondents to regularise the services of the applicant in a Group D Post. The applicant had been working for more than 240 days in each years since 1980. She was appointed as Lady Attendant-cum-Sweeper as contingent paid basis at P & T Dispensary, Cuttack from 10.10.1980. Thus, she has worked by now for more than two and half decades. Her grievance is that she has not been regularised. The second grievance of the applicant is that she should be conferred temporary status w.e.f. 8.1.1989 with all consequential service benefits. She has, for this purpose, filed a representation to the Sr. Supdt. of Post Offices, whois impleaded here as Respondent No. 2, which is Annexure-8 dated 28.7.94 to the

for Regn. B1

12/7/96. 12.07.96
SO (g)

Registrar


For Admn. &
I. O. please


12/7/96. Bench.

Serial No. of Order
Date of Order

Order with Signature

petition. ^{By} Annexure-9, the Chief Medical Officer, incharge, P&T Dispensary by its letter dated 10th January, 1995, has personally recommended the applicant's case. He stated that the applicant has been working for last 14 years without a single break and ~~she~~ they should be given temporary status. Even after the representation, there has been no response whatsoever by Respondent No.3. This is a case which deserves most immediate attention of the Respondents. A representation is pending and it should be disposed of. I therefore, direct the Respondent No.3 to dispose of the representation pending before him within a period of eight weeks from the date of receipt of a copy of this order. In case the Respondents do not agree with the applicant's claim, they should pass a reasoned and speaking order. The application is disposed of. Mr. Ashok Mohanty, Senior Standing Counsel (Central) is present and is heard.

The services of the applicant shall not be discontinued or interfered with in any manner till the representation is disposed of.

Kanambhaskar
Member (Adm.)

A copy of the or. dt. 11-15-7-96 may be given to the applicant's Counsel & to Mr. Ashok Mohanty S.S.C. with copy of the app. etc.

Received copy
on 15/7/96
on 15/7/96
gdm 12/9/96

10/19
10/19
10/19